


FIR No. 343/19
PS: Kashmiri Gte
U/s: 304/34 IPC
Amit Kumar Vs. State
29.06.2020

Fresh bail application u/s 437 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Mohit Prasad, Ld. Counsel for applicant/accused Amit Kumar.

Reply not filed by the IO. IO is directed to file reply specifically mentioning the previous involvement/conviction of applicant/accused on next date.

Put up with mail file on 30.06.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020

FIR No. 251/19
PS: Prasad Nagar
U/s: 304 IPC & 27 DMC Act
Amit Kundra Vs. State

29.06.2020

Present: Sh. Virender Singh, Id. Addl. PP for State. (Through V/C).
None for applicant/accused.

Id. Counsel for the applicant has been contacted several times by the Reader of this court through mobile, however, he is neither picking the phone nor connecting himself on the link of Cisco Webex sent to him. He has also not appeared physically in the court. In this circumstance, let the application be put up for 06.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020

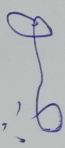
FIR No. 344/16
PS: Darya Ganj
U/s: 302/201/120-B/34 IPC.
Kiran Kumar Vs. State

29.06.2020

Present: Sh. Virender Singh, Id. Addl. PP for State. (Through V/C).
Sh. Zia Afroz, Id. Counsel for applicant/accused Kiran Kumar.

Reply not filed by the IO. IO is directed to file reply specifically mentioning the previous involvement/conviction of applicant/accused on next date.

Put up with main file, on 30.06.20210.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020

FIR No. 105/20
PS: Pahar Ganj
U/s: 380/34 IPC
Jitesh @ Lovely Vs. State

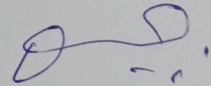
29.06.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO SI Pradeep Kumar.
Ld. Counsel for applicant/accused. **(Through V/C)**.

This is an anticipatory bail application u/s 438 Cr.PC moved on behalf of applicant/accused Jitesh @ Lovely. Reply filed by the IO.

The present FIR pertains to PS Pahar Ganj. As per the bail duty roaster dated 15.06.2020, the jurisdiction of PS Pahar Ganj for bail matters falls with Sh. Naveen Kumar Kashyap, Ld. ASJ, Tis Hazari Court, Delhi. Hence, the present application be put up before the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Tis Hazari Court, Delhi, on 30.06.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020


FIR No. 180/20
PS: Lahori Gate
U/s: 420/468/471/120-B IPC
Sidhant Pandey Vs. State

29.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. M. P. Sinha, Ld. Counsel for applicant/accused. **(Through V/C)**.

On last date of hearing, confusion got created due to mentioning of "Reply to the second bail application of applicant Sidhant Pandey", by the IO. On the other hand, counsel was stating that this is the first bail application u/s 439 Cr. PC on behalf of applicant. Today also, Ld. Counsel made the same submission that this is the first bail application u/s 439 Cr.PC on behalf of applicant. Today, IO was telephonically asked to clarify the said confusion but he submits that he is out of station and without looking into file, he cannot clarify the same. IO is directed to clarify the above-mentioned confusion on next date.

Put up on 01.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020

FIR No. 449/18

PS: Karol Bagh

U/s: 365/367/392/397/506/34 IPC

Lokesh Yadav @ Vishu Vs. State

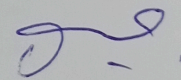
29.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Bharat Gupta, Ld. Counsel for applicant/accused Lokesh Yadav
@ Vishu. **(Through V/C)**.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Lokesh Yadav @ Vishu, seeking regular bail. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to press the present application, therefore, same be dismissed as withdrawn.

In view of submission of counsel for applicant, the present application is dismissed as withdrawn.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020

FIR No. 34/20
PS: Karol Bagh
U/s: 392/394/397/34 IPC
Dhananjay @ Vishu Vs. State

29.06.2020

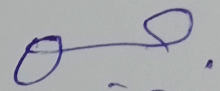
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Pradeep Kumar, Ld. Counsel for applicant/accused Dhananjay
@ Kalu.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Dhananjay @ Kalu, seeking regular bail. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to press the present application, therefore, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.

Copy of this order be given dasti to the counsel for applicant.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020

FIR No. 146/20
PS: Rajender Nagar
U/s: 379/356/411/34 IPC
Sandeep Kumar Vs. State

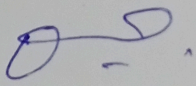
29.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Mukesh Kumar, Ld. Counsel for applicant/accused Sandeep
Kumar.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Sandeep Kumar, seeking regular bail. Reply filed by the IO through Whatsap. Hard copy of reply be placed on record.

At request on behalf of counsel for applicant, put up on
06.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020

FIR No. 30/20
PS: Rajinder Nagar
U/s: 452/307/34 IPC
Ankit Vs. State

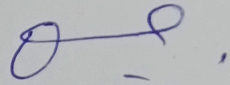
29.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused.

On last date of hearing, counsel for applicant was directed to place on record the copy of bail order of co-accused Varun Pandit. Ld. Counsel submits that due to lockdown, he could not lay down his hands on the said order.

IO is directed to apprise the court regarding the status of bail of other co-accused persons.

Put up on 02.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-29.06.2020